

ITEM NO.1 Court 6 (Video Conferencing) SECTION XVII-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).5793/2020

(Arising out of impugned final judgment and order dated 16-10-2019 in RP No. 1493/2018 passed by the National Consumer Disputes Redressal Commission, New Delhi)

SHASHIKANT RAGHUNATH PATIL

Petitioner(s)

VERSUS

PUTUBAI NARSINH NAIK (SINCE DECEASED)  
THROUGH HER LEGAL HEIRS

Respondent(s)

(WITH I.R. and IA No.14015/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.14016/2020-EXEMPTION FROM FILING O.T. and IA No.14014/2020-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 26-10-2020 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MS. JUSTICE INDU MALHOTRA  
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

- 1 In view of the decision of this Court in **Karnataka Housing Board v K A Nagamani**<sup>1</sup>, the National Consumer Disputes Redressal Commission was correct in coming to the conclusion that a revision would not be maintainable under Section 21 of the Consumer Protection Act 1986 against an order which was passed in appeal by the State Consumer Disputes Redressal Commission arising out of the execution proceedings.

- 2 The Special Leave Petition is dismissed.
- 3 Pending applications, if any, stand disposed of.

**(SANJAY KUMAR-I)**  
**AR-CUM-PS**

**(SAROJ KUMARI GAUR)**  
**COURT MASTER**